ITR-7

INDIAN INCOME TAX RETURN

(Including Fringe Benefit Tax Return)

For persons including companies required to furnish return under section 139(4A) or section 139(4B) or section 139(4C) or section 139(4D)

(Please see rule 12 of the Income-tax Rules,1962)

(Also see attached instructions)

Assessment Year

2 0 0 9 - 1	0
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Part	A-GEN GENERAL
1.	PERMANENT ACCOUNT NUMBER (PAN)
2.	NAME (As mentioned in deed of creation/ establishing/ incorporation/ formation)
2	ADDDESC
3.	ADDRESS (Flat No./Door/House No.,Premises,
	Road, Locality)
	Pin Telephone Fax, if any
4.	Date of formation (DD-MM-YYYY) 5. Status (Please see instructions)
6.	e-mail ID:
7.	Is there any change in Address? Yes No
8.	Number and Date of registration under section 12A(a) and
9.	If claiming exemption under section 10:
	(i) Mention the clause(s) and sub-clause(s)
	(ii) Date of notification/ approval, if any
	(iii) Period of validity To To
10.	Whether liable to tax at maximum marginal rate under section 164 Yes No
11.	Ward/ Circle/ Range
12.	Assessment Year 13. Residential Status (Please see instructions)
14.	If there is change in jurisdiction, state old Ward/ Circle/ Range
15.	Section under which this return is being filed Return of Income Return of fringe benefits (Please see instructions)
16.	Whether Original or Revised Return
	If revised, Receipt No. and date of filing original return. and
17.	Is this your first return? Yes No
or Office	E Use Only For Office Use Only
	Receipt No
	Date Date
	Seal and Signature of receiving official
	l
	Date Seal and Signature of receiving official

	PART-B (a) Computation of total income	
18.	Income from house property [Sch(F-1A)]	000
19.	(i) Profits and gains of business or profession [Sch(F-1B)]	000
	(ii) Profits and gains from transactions chargeable to securities transaction tax included in (i) above (Sch(B-26(ii))	000
20.	Capital gains	
	(a) Short-term (under section 111A) [SchF-1C(i)]	000
	(b) Short-term (others) [Sch F-1C(ii)]	000
	(c) Long-term [Sch F-1C(iii)]	000
21.	Income from other sources [Sch F-1D]	000
22.	Deemed income under section 11 [F-4(iv)]	000
23.	Total [(18)+(19)+(20)+(21)+(22)]	000
24.	Less: Exempt income [SchF3(ix)]	000
25.	Income chargeable under section 11(4) [SchB(34)]	000
26.	Total income [(23) – (24)+(25)]	000
	In words	
	(b) Statement of taxes on total income	
27.	Net agricultural income [Sch.F-9]	000
28.	Tax on total income [Sch.G-6]	000
29.	Surcharge [Sch.G-7]	000
30.	Education, including secondary and higher education cess [Sch.G-9]	000
31.	Tax + Surcharge + Education Cess [Sch.G-10]	000
32.	Tax deducted/ Collected at source [Sch.G-14B]	000
33.	Advance tax paid [Sch.G-14A]	000
34.	Self-assessment tax paid [Sch.G-14C]	000
35.	Balance tax payable [(31) - (32) - (33) - (34)]	000
36.	Interest payable under section 234A/ 234B/ 234C [Sch.G-11]	000
37.	Tax and interest payable [Sch.G-16]	000
38.	Refund due, if any [Sch.G-17]	000
	PART-C Computation of fringe benefits and tax thereon (if applic	able)
1.	Value of fringe benefits for first quarter	0000
2.	Value of fringe benefits for second quarter	0000
3.	Value of fringe benefits for third quarter	0000
4.	Value of fringe benefits for fourth quarter	0000
5.	Value of total fringe benefits (SchM)	0000

4	Eringo honofit tou novel	10 [300/ of /E/1				0000	
6.	Fringe benefit tax payab						
7.	Surcharge on (6)	0000					
8.	Education cess, including		· ·	tion ce	ess on [(6) + (7)]	0000	
9.	Total fringe benefit tax p	ayable [(6) + (7	') + (8)]			0000	
10.	Advance fringe benefit to	ax paid (SchN)			0000	
11.	Balance tax payable [(9)) – (10)]				0000	
12.	Interest under section 1	15WJ				0000	
13.	Interest under section 1	15WK				0000	
14.	Self-assessment tax pai	d (SchO)				0000	
15.	Balance tax payable/ ref	fundable [(11) +	(12) + (13) - (1	4)]		0000	
		Number	of documents	/ stat	ements attached		
	Description	In figures	In words		Description	In figures	In words
a.	TDS Certificates			f.	Applications for exercising options under section 11(1)		
b.	Audit report in Form No. 10B			g.	Form 10DB / 10DC		
C.	Audit report in Form No. 10BB			h.	Income / expenditure account and balance sheet		
d.	Audit Report under section 44AB			i.	Others		
e.	Form No. 10 for exercising options under section 11(2)						
giv tota pro	count numberen in this return and the so al income/ fringe benefits ovisions of the Income-tax ar relevant to the assess and I am also o	chedules, stater and other par Act, 1961, in re ment year 200	ments, etc., acc rticulars shown espect of incom 19-10. I further	ughter at to t ompar there e/ fring decla	of he best of my knowledg nying it is correct and cor in are truly stated and ge benefits chargeable t re that I am making th	ge and belief, t mplete and that are in accord o income-tax fo	the amount of lance with the or the previous
	ate:	ompotont to me	and this rotain c				
Pla	ace:	CCLIED	UU C A Jacons	. .	haaa	Name	and Signature
In	case of more than one ho	use property, co	ompute the inco	me fro	house property om each property on a se e figure against item No.		o be attached
1.	Number of sheets	000	(in case of mo	re tha	n one property)	Sheet No.	000
2.	Address of the property (Flat No./Door/House No., Road, Locality/ Village, To State/ Union territory in tha	wn/ District,	Pin				
3.	State whether the above-n	nentioned prope					

	Self-occupied or Let out or Unoccupied	(Plea	se tick as	applica	ıble)
4.	Built-up area (In square metre) Area of land appurtenant (in square metre)	Annual	lettable va	alue	
	000	000			
5.	Annual lettable value / Actual rent received or receivable (whichever is higher)	000			
6.	Less: Deduction claimed under section 23				
	(a) Taxes actually paid to local authority				
	(b) Unrealised rent				
	(c)				
7.	Total of 6 above	000			
8.	Balance {(5) – (7)]	000			
9.	Less: Deductions claimed under section 24				
	(a) 30% of Annual value	000			
	(b) Interest on capital borrowed	000			
10.	Total of 9 above	000			
11.	Balance [(8) – (10)]	000			
12.	Unrealised rent received in the year under section 25A and / or 25AA	000			
13.	(a) Amount of arrears of rent received in the year under section 25B	0000			
	(b) Less: Deduction admissible under section 25B (30% of arrear rent received)	000			
14.	Income chargeable under section 25B [13(a) – 13(b)]	000			
15.	Balance [(11)+(12)+(14)]	000			
16.	Total of 15 (in case of more than one property, give total of all sheets)	000			
17.	Income chargeable under the head "Income from house property" (16)	000			
	SCHEDULE B: Profits and gains of business or profession (I) General	1			
1.	Nature of business or profession: Manufacturing 000 Trading	000			
	Manufacturing-cum-trading 000 Service 000 Profession	000	Others	000	
2.	Number of branches Attach list with full address(es)				
3.	Method of accounting 000 Mercantile Cash				
4.	Is there any change in method of accounting?	Yes		No	
5.	If yes, state the change				
6.	Method of valuation of stock				
7.	Is there any change in stock valuation method?	Yes		No	
•	any anango in atout raindation motified	.00			
i					

8.	If yes, state the change:						
9.	Are you liable to maintain accounts a	as per section 44AA?		Yes		No	
10.	Are you liable to tax audit under sec	tion 44AB(a)/ (b)?		Yes		No	
11.	Are you liable to tax audit under section 44AF?	tion 44AB(c) read with sec	tion 44AD/ 44AE/	Yes		No	
12.	If answer to 'Item 10 or 11' is yes, has specified date?	ave you got the accounts a	audited before the	Yes		No	
13.	If yes, whether audit report is furnish	ned?		Yes		No	
	If yes, give Receipt No	(also attach a copy)		-	-		
sh	(II) Computation of income to (In case you have more than one busin eet(s) giving computation for each such	ess or profession and maint	ain separate books of	account	, attach	•	
14.	Net profit or loss as per consolidated pr	ofit and loss account		000			
15.	Add: Adjustment on account of change valuation of stock	in method of accounting and	d/or	000			
	For assessees having income covered	under section 44AD / 44AE	/ 44AF:-				
16.	(i) Add / Deduct – profit / loss of busine indicated below, if answer to any of i	• •					
	(a) for section 44AD(b) for section 44AE(c) for section 44AF			000			
	Total			000			
	(ii) In case you were engaged in the bus supply of labour for civil construction me		r				
	(a) Gross receipts			000			
	(b) Net profit @ 8% of gross receipt			000			
	(c) Add: Higher of the amounts mention	ned in (i)(a) and (ii)(b) above		000			
	(iii) In case you owned not more than to engaged in the business of plying, h mentioned in section 44AE:	0 0					
		Number of Vehicles / carriages	Number of months during which owned		med prof on 44AE		
	(a) heavy goods vehicle						
	(b) other goods carriages		<u>l</u> Tota	al l			
	(c) Add: Higher of the amount me determined above as deemed	** * *		000			
	(iv) In case you were engaged in the but merchandise, the total turnover on a	usiness of retail trade in any					
	lakh rupees, as mentioned in section						

	(a) Total turnover	on account of such b	usiness		000]		
	(b) Deemed profit	at rate of 5% of turno	000]				
	(c) Add: Higher of	the amounts mention	ned in 16(i)(c) and 16(i	v)(b)	000			
17.	Deduct – Amount	of exempt income inc	luded in item 14, being] :				
	(i) Share of income	e from firm(s) exempt	under section 10(2A)		000	ו ו		
	(ii) Share of incom	e from AOP / BOI			000			
	(iii) Any other inco	me exempt from tax (specify the section)		000]		
18.	Is section 10A / 10	OB/ 10C applicable?			Y	es 🗌	No	
	,	opted out by filing do A(8) / 10B(8) / 10C(Y	es 🗌	No			
	If no, furnish the fo	ollowing information						
Se	ection		Year		Amount cla includik	nimed dedu ole in total i		ot
	Deduct: Amount a	s per item 18 above			000			
19.	Add: Incomes spe	cified in section 28(ii)	to 28(vi) not included	in item 14	000			
20.	Add: Deemed inco	ome not included in ite	em 14 under sections 3	33AB, 33ABA, 3	5ABB, etc.			
	(i) (ii) (iii (iv) Section	A	mount mount mount mount				
	Total				000			
21.		e under section 35A, 3	B5AB, 35ABB, etc.			-		
	ection	Year No.	Installment	Amount del	bited in accounts	s Amou	nt allowa	ble
	Total	l		I	000			
22.		on account of profit inc	cludible under section	44B, 44BB and	44BBA 000			
23.	•	·	ce with sections 28 to					
	•	er section		Amount	,			
	Total				000		$\overline{\Box}$	
24.	•	justment on account vable as per the Act	of current depreciati	on debited in t	books of 000			
25.		•	of scientific research	expenses under	r section 000	ו ו		
	•							

	35(1)(iv)		
26.	(i) Profits and gains of business or profe	ssion other than speculation business	000
	(ii) Profits and gains from the transaction included in (i) above	ions chargeable to securities transaction tax	000
	(III) Comput	ation of income from speculation business	
27.	Speculation profit / loss		000
28.	Add / deduct: Net statutory adjustments		000
29.	Profits and gains from speculation busin	ess	000
30.	Deduct: Brought forward speculation los	s, if any	000
31.	Net profits and gains from speculation be	usiness	000
32.	Income chargeable under the head profi	ts and gains [26(i) + 31]	599
	[Negative figure in item 31 not to be con	sidered]	
	(IV) Computation	of income chargeable to tax under section	11(4)
33.	Income as shown in the accounts of bus	iness undertaking [refer section 11(4)]	000
34.	Income chargeable to tax under section	11(4)(32) – (33)	000
		SCHEDULE C: Capital Gains ed to the return in case of more than one short te figure may be shown against item No.12	-term / long-term asset. The
	A. Short-term Asse	et B. Long	g-term Asset
1.	Number of sheets 000	(in case of more than one asset only)	000
2.	Particulars of asset transferred	000	000
3.	Date of acquisition (DD-MM-YYYY)	000	0000
4.	Date of Transfer (DD-MM-YYYY)	000	0000
5.	Mode of transfer	000	000
6.	Full value consideration accrued or received	000	000
7.	Deductions under section 48		
	(i) cost of acquisition	000	000
	(ii) cost of improvement	000	000
	(iii) expenditure on transfer	0000	000
8.	Total of 7 above	000	000
9.	Balance [(6) – (8)]	000	000
10.	Exemption under section 11(1A)	000	000
11.	Balance [(9) – (10)] [Please specify short-term under section 111A / others]	000	000
12.	Total of 11 (in case of more than one short / long term asset, give	000	000

	total of all sheets)	
13.	Deemed short-term capital gain on depreciable assets (section 50)	000
14.	Income chargeable under the head "Capital gains"	
I	A. Short term [(12)+(13)] B. Long term (12)	000
	C. Short-term under section 000 D. Short-term (others) (14A – 14C)	000
	SCHEDULE D. Income from other sources	
1.	Income other than from owning race horse(s):-	
	(a) Dividends	000
	(b) Interest	[000]
	(c) Rental income from machinery, plants, buildings, etc.	000
	(d) Voluntary contributions / donations including donations for the corpus	
2	(e) Others	000
2.	Total of 1 above	000
3.	Deductions under section 57:-	
	(a) Depreciation(b)	
	(c)	
4.	Total of 3 above	000
5.	Balance [(2) – (4)]	000
6.	(a) Income from owning and maintaining race horses	000
	(b) Deductions under section 57	000
7.	Balance income from owning and maintaining race horse(s) [6(a) - 6 (b)]	000
8.	Winnings from lotteries, crossword puzzles, races, etc. [see section 115BB]	000
9.	Income chargeable under the head "Income from other sources" [(5) + (7) + (8)]	000
	[Negative figure, if any, in item 7 shall not be considered here]	
	SCHEDULE E: Statement of set off of current year's losses under Fill in this schedule only if there is loss from any of the following sources for set-off aga source; else, write N.A.	
1.	Amount of loss arising from house property [see item A-17]	0000
2.	Amount of loss from business (excluding speculation loss) [see item B-26]	0000
3.	Amount of loss from other sources (excluding loss from race horses) [see item D-5]	0000

	Loss to be adjusted House Property Business (including speculation profit)	(other the owning of the p	sources loss nan loss from race horses) revious year et off‡ (iv)	income	ent ye e rema er set ((v)	aining				
	Short-term capital gain									
	Long-term capital gainOther sources (including									-
	profit from owning race horses)									
	r column (i), write only the positi oned in rows (1) to (5)	ve incomes from	the heads/ sources of	of income		0000				
‡Und	er columns (ii), (iii) and (iv) write	the appropriate	amount of loss again	st the head / source	e of incor	ne with which	it is set	-off.		
		SCHEDU	JLE F. Statement o	of Total Income						
1.	A. Income from house prope	rty [Sch. A-17 c	or E.1.(v)]			000				
	B. As per books of account	•		profession [Sch.	B-33	000				
	or E.2.(v)]	J		•						
	C. Capital gains									
	(i) Short-term under section	111A [Sch. C.1	4C]			000				
	(ii) Short-term (others) [Sch.	C.14D]				000				
	(iii) Long-term [Sch. C.14B]					000				
	D. Income from other source	es [Sch. D.9 or	E.5.(v)]			000				
2.	Total [(A) to (D)], i.e., Gross i	income				000				
3.	Deduct:									
	(i) Amount applied to charit year	able or religiou	ıs purposes in Indi	a during the prev	vious	000				
	(ii) Amount deemed to have during the previous year – cla		•		India	0000				
	(iii) Amount accumulated or religious purposes to the ex from property held in trust where the control of the c	tent it does no	ot exceed 15 per c	ent of income de	rived	000				
	(iv) Amount eligible for exem		000							
	(v) Amount eligible for exemp		000							
	(vi) Amount in addition to the apart for specified purposes		• •		or set	000				
	(vii) Income claimed exempt	under section 1	O(), specify clau	se / sub-clause						

	()									
	()		000							
	(viii) Income claime	d/ exempt under section	13A in case of a politic	al party (also fill	000							
	(ix) Total [(i) to (viii)]				000							
4.	Add:											
	(i) Income chargeab	le under section 11(1B)			000							
	(ii) Income chargeat	ole under section 11(3)			000							
	(iii) Income in respe of provisions of sect	ct of which exemption un ion 13	der section 11 is not ava	ilable by reason	000							
	(iv) Income chargea	ble under section 12(2)			000							
	(v) Total [(i)+(ii)+(iii)	+(iv)]		000								
5.	Add: Income from posection 11(4) [Sch.E	rofits and gains of busine 3.34]	able to tax under	000								
6.	Gross total income [[(2)-(3)+(4)+(5)]			000							
7.	Deduction under Ch	apter VIA			000							
8.	Total income [(6) -(7	")]			000							
9.	Net Agricultural inco	me for rate purpose			000							
10.	Income included in i	tems 8 above chargeable	e at special rates / maxim	num marginal rates								
	Nature of income	Section under which	A	Data at Tana		Amount of Ta	214					
	ivature of income	chargeable	Amount of income	Rate of Tax		AIIIOUIII OI Ta	1X					
	Nature of income		Amount of Income	Rate of Tax		AIIIOUIII OI 12	1X					
	Nature of income		Amount of Income	Rate of Tax		Amount of 12	11X					
11.			Amount of Income	Rate of Tax	000	Alliount of Ta						
11. 12.	Total income charge	chargeable	Amount of Income	Rate of Tax	000	AITIOUTIC OF TA						
	Total income charge	chargeable eable at normal Rates		Rate of Tax		Alliount of Ta						
12.	Total income charge Total income charge Anonymous donatio	chargeable eable at normal Rates eable at special Rates	tion 115BBC @ 30%	Rate of Tax	000	AITIOUTIC OF TA						
12. 13.	Total income charge Total income charge Anonymous donatio	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir	tion 115BBC @ 30%		000	AITIOUTIC OF TA						
12. 13.	Total income charge Total income charge Anonymous donatio	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir	tion 115BBC @ 30% nal rates		000	AITIOUTIC OF TA						
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir	tion 115BBC @ 30% nal rates		000	AITIOUTIC OF TA						
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir	tion 115BBC @ 30% nal rates		000							
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income (a) At special rates	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G	tion 115BBC @ 30% nal rates		000 000							
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income (a) At special rates (b) At normal rates	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G	tion 115BBC @ 30% nal rates		000 0							
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income (a) At special rates (b) At normal rates (c) At maximum man (d) Under section 11	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G	tion 115BBC @ 30% nal rates		000 0							
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income (a) At special rates (b) At normal rates (c) At maximum man (d) Under section 11 Tax on total income	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G	tion 115BBC @ 30% nal rates		000 0							
12. 13. 14.	Total income charge Total income charge Anonymous donatio Total income charge Tax on total income (a) At special rates (b) At normal rates (c) At maximum man (d) Under section 11 Tax on total income	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G rginal rate [5BBC] [1(a)+1(b)+1(c)+1(d)]	tion 115BBC @ 30% nal rates		000 000							
12. 13. 14. 1.	Total income charged Anonymous donation Total income charged Anonymous donation Total income charged Tax on total income (a) At special rates (b) At normal rates (c) At maximum man (d) Under section 11 Tax on total income Tax payable under setting the total income th	chargeable eable at normal Rates eable at special Rates ns to be taxed under sec eable at maximum margir SCHEDULE G rginal rate [5BBC] [1(a)+1(b)+1(c)+1(d)]	tion 115BBC @ 30% nal rates i. Statement of taxes or		000 000							

6.	Tax payable af	ter cred	lit un	nder se	ctior	า 11	15J	4A [(4)-(5)]										000][
7.	Surcharge [on (6) above]																												
8.	Tax + Surcharg	ge [(6)+((7)]																	000]								
9.		Education, including secondary and higher education cess [on (8) above]													[000]												
10.	Tax + surcharge + Education cess [(8) + (9)]													000][
11.	Add interest for:																		1			ı							
	(a) Late filing of return under section 234A																												
	(b) Default in payment of advance tax under section 234B																												
	(c) Deferment of advance tax under section 234C																												
12.																													
13.	Total tax and ir			ıhla [/1	U)	(12)\1												_	000	,] [l	<u> </u>	l	l			L	
13. 14.	Prepaid taxes	ποι σσι μ	Jaya	i)] bidi	0) +	(12	<u>-/]</u>												L	000	J [<u> </u>				
14.	A. Advance tax	,																											
	A. AUVAILLE LAX																												
	Name of the Ba	ank		BSR (D				osit			Seri			f			An	าดเ	unt	(R	s.)		
	Branch			Brar	CH (<i>1</i> υ	лун,)			וט)	DMI I	VIY	Y)				halla 	111										
	ate of	Upt	to 1!	5/9		16/	_	15/1	2		16	/12		5/0	3		16/0		_	03					_	ota			
-	stallment mount	L	000				0	00					000) _				000							0	00			
	B. Tax deducte	hd / colle	ected	d at sn	urce	· [Δ	ıttar	h cer	tifica	t₽	(c)1																		
	(a)					-		,,,,	unca	ic	(2)]	•																	
	(b)																												
	(c)																					1			l	l			
							• • •												Г	000	 1□	<u> </u>			<u> </u>				
	Total of [(a) to		. 100 O I	n t															L	000	J [<u> </u>		<u> </u>				
	C. Tax on self Name of the Ba			BSR (Code	e of	Bai	nk		D	ate	of	dep	osit			Seri	al N	0. 0	f			An	าดเ	ınt	ſR	s.)		
	Branch			Brar								DMI						halla		1						`			
	Total self-asse	ssment	tax	paid	ı	,			1	1						ı	1	1		000	1								
	D. Other prepa			•	P286	sn 2	neci	fy and	l atta	ıch	n nr	nof`	١						- -	000	1 	1	<u> </u>	l	l			L	
15.	Total [14(A) + 1						,001	iy anc	autt	101	ı pı	001,	'						_	000	,] [
16.	Tax and interes		-	•	-														-	000	'] [l 							
10. 17.	Refund due, if				(10)]														_	000	'∟ 1□								
17.	Norwilla aut, II	arry [(13	,, - ((13)]															L	500	ı [<u> </u>	<u> </u>		1	<u> </u>			

			SCHED	ULE H. General Ir	formation		
1.	In case of cha	ange in address,	please furnish n	ew address (tick):			
	A. Residence)	or B. Office				
	Flat / Door / E	Block No.					
	Name of Prei	mises / Building /	Village				
	Road / Street	t / Lane / Post Off	ice				
	Araa / Laaalit	/Taluka/Cub/	Niviolon				
	Area / Localii	y / Taluka / Sub-l	JIVISION				
	Town I City I	District					
	Town / City /	DISTRICT					
	State / Union	territory					
	Pin 🔲						
2.	Particulars of	Bank Account (N	Mandatory in Ref	und cases)			
	Name of the	MICR Code	e (9 digit)	ddress of Bank	Type of Accour		nber ECS
	Bank			Branch	(Savings/ Currer	nt)	(Y/N)
2	Incomo claim	and avampts					
3.	Income claim	<u> </u>	<u> </u>	Amazzat (in Da)	1	Dagage for	a alaima
	IValur	e of income		Amount (in Rs)		Reasons for	Claim
4.	-	•		or (iiiae) or (vi) o			
	clause (23C) of section 10, s	state the amou	nt of aggregate a	nnuai receipts		
5.	State the nati	uro of charitable (or raliaious or ac	ucational or philan	thronic objects/ ac	tivitios	
J.	State the hat	ure or chantable (i religious di ec	ucational of prilian	imopic objects/ ac	uviuc3	
6.	•	ssed to wealth-ta				Yes	No 🗌
(If	yes, the wealt	h tax return shou	ld be filed along	with this return)			
(SCHEDIII E I	Datails of amous	nts accumulato	d / set apart withi	n the meaning of	saction 11(2) in t	the last eleven
•				rrent assessmen			
	Year of	Amount	Whether invested		Amounts applied	Balance amount	Amount deemed to
	accumulation	accumulated	in accordance with the	accumulation	during the year	available for application	be income within meaning of sub-
			provisions of			11	section (3) of section
			section 11(5)		1		11

			SCHEDULE L P	ı Book Profits und∈	er section 1	 15 JB					
	Net profit as si section 115JB(rofit and loss acco				000				
	Adjustments (if	any) – vide th€	e first and second p	proviso to section	115JB(2)		000				Ī
	Adjustments –	vide Explanatio	on to section 115JE	3(2)			000				Ī
	Nature	e of item		Add			Deduc	:t]
_											-
\vdash											
	Total adjustme	nts [(2) + (3)]				-	000	$\overline{\top}$		$\overline{\Box}$	j T
	Balance book p						000				T
	10% of the boo						000				T
		•	SCHEDULE – JA:	: Tax credit unde	r section 11	15JAA	— <u> </u>				
No.	I	ltem	Ass	sessment Year 20	08-09		Assessment		009-1	0	
)	Tax under sec	(ii) tion 115JB	0000	(iii)]			000	iv)			
	Tax under oth the Act	er provisions	of [0000]]		00	000				L
3 .	Excess tax unde	भ 115JB		l (iii) is more than 2(iii) dit for A.Y. 2006-07 a		ward	[1(iv) – 2(iv)] if	1(iv) is r	more t	han 2(iv)
	Excess tax und	der other provisi	ions of the Act			[0000 [2(iv) – 1(iv) if 2(i	v) is mor	re thar	1 (jy)	L
	Tax credit unde	er section 115J	AA.[Lower of 3(v) and 4	l(iv)]			0000	1			L
			nt showing the in last da deposits made und	ay of the previou	is year					s not	
_											
	art B –Investmen 3(3) have a subst		ime during the pre		concern in w	hich pers	sons referred to	in sec	tion		
C	I. Name and add	dress of the	Where the	Nominal value	of Income	from the					
No	o. concern		concern is a company, No. and class of shares	the investment	investm	nent	exceeds 5 pc capital of the previous ye	e conce	ern du	iring th	1e

	1				T	I	1	
-			Total					
P	art C -	Other investments as on the		he pre	evious year(s)			
ſ	SI.No.	Name and address of the	concern	Whe	ere the concern is a co	ompany, class	No. and nominal	I value of
-	1	2			of shares hel	d	investme	nt
-	1	2			3		4	
	SCH	EDULE L. Statement of pa	rticulars reg		g the Author(s) / Frust or Institution	ounder(s) / Trus	tee(s) / Manager(s), etc., of
1.	Ν	lame(s) of author(s) / founder	er(s) / and ad	dress((es), if alive			
		· · · · · · · · · · · · · · · · · · ·	` '		` ,			
2	_			.1!11! ~ .	a catabliahadar as		لد	
2.	L	Pate on which the trust was o	realed of ins	sillulioi	n established of cor	npany incorporate	eu	
3.	Ν	lame(s) of the person(s) who	o was / were	truste	e(s) / manager(s) du	uring the previous	year(s)	
4.	Ν	lame(s) of the person(s) who	has / have	made	substantial contribu	tion to the trust / i	nstitution in terms	of section
	1	3(3)(b)						
5.	N	lama(s) of rolativa(s) of auth	or(s) founds	r(c) tr	rustoo(s) managor(c) and cubetantia	d contributor(c) and	d whore any
Ο.		lame(s) of relative(s) of auth uch author, founder, trustee						
		nembers of the family and th					•	
			SCHEDIJI	FΙΔ	(In case of a Polit	ical Partv)		
1.	\/\/h	ether books of account were			\ 3430 Or a 1 Ont	.54. 1 411,7	Yes	No 🗍
2.		ether record of each volunta			xcess of twenty tho	usand runees	Yes	No \square
۷.	(inc	cluding name and address of intained					163	
3.	Wh	ether the accounts have bee	en audited,				Yes	No 🗌
			,					

	if yes date of audit									
4.	Whether the report under sub-section (3 People Act, 1951 for the financial year because of the control of the c	•	tation of the	ò	Υ	'es		N	o [
	SCHEDUL	E M. Value of fringe benefits (if	applicable))						
	Nature of expenditure (i)	Amount/ Value of expenditure (ii)	Percentag (iii)	e			fring) x (i			
1.	Any specified security or sweat equity shares [Sections 115WB(1)(d)] [Difference between the fair market value on the vesting date and amount recovered from or paid by the employee] and free or concessional tickets provided for private journeys of employees or their family members (The value in column (ii) shall be the cost of the ticket to the general public as reduced by the amount, if any, paid by or recovered from the employee).		100	0000						
2.	Contribution to an approved superannuation fund for employees (in excess of one lakh rupees in respect of each employee).		100	0000						
3.	Entertainment		20	0000						
4(a).	Hospitality in the business other than the business referred to in 4(b), 4(c) or 4(d).		20	0000						
4(b).	Hospitality in the business of hotel.		5	0000						
4(c).	Hospitality in the business of carriage of passengers or goods by aircraft.		5	0000						
4(d).	Hospitality in the business of carriage of passengers or goods by ship.		5	0000					<u></u>	
5.	Conference (other than fee for participation by the employees in any conference)		20	0000						
6.	Sale promotion including publicity (excluding any expenditure on advertisement referred to in proviso to section 115WB (2) (D).		20	0000						
7.	Employees welfare		20	0000						
8(a).	Conveyance. In the business other than the business referred to in 8(b), 8(c) and 8(d).		20	0000						
8(b).	Conveyance in business of construction.		5	0000						
8(c).	Conveyance in the business of manufacture or production of pharmaceuticals.		5	0000						
8(d).	Conveyance in the business of		5	0000						

	manufacture or production computer software.		
9(a).	Use of hotel, boarding and lodging facilities in the business other than the business referred to in 9(b), 9(c), 9(d) or 9(e).	20	0000
9(b).	Use of hotel, boarding and lodging facilities in the business of manufacture or production of pharmaceuticals.	5	0000
9(c).	Use of hotel, boarding and lodging facilities in the business of manufacture or production of computer software.	5	0000
9(d).	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by aircraft.	5	0000
9(e).	Use of hotel, boarding and lodging facilities in the business of carriage of passengers or goods by ship.	5	0000
10(a).	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business other than the business of carriage of passengers or goods by motor car.	20	0000
10(b).	Repair, running (including fuel), maintenance of motor cars and the amount of depreciation thereon in the business of carriage of passengers or goods by motor car.	5	0000
11.	Repair, running (including fuel) and maintenance of aircrafts and the amount of depreciation thereon in the business other than business of carriage of passengers or goods by aircraft.	20	0000
12.	Use of telephone (including mobile phone) other than expenditure on leased telephone thereon.	20	0000
13.	Maintenance of any accommodation in the nature of guest house other than accommodation used for training purposes.	0	0000
14.	Festival celebrations.	20	0000
15.	Use of health club and similar facilities.	50	0000
16.	Use of any other club facilities	50	0000
17.	Gifts	50	0000
18.	Scholarships.	50	[0000]
l			

19.	Tour and travel (including foreign travel). 5 0000
20.	Value of fringe benefits [Total of Column (iv)] 0000 0000
21.	(a) Are you having employees based both in and outside India? (If Yes write 1, and if No write 2)
	(b) If yes, are you maintaining separate books of account for (If Yes write 1, and if No write 2) Indian and Foreign operations?
22.	If no employee is based outside India, value of fringe benefits [(20)]
23.	(a) if some employees are based outside India and separate books of
	account are maintained for Indian and foreign operation. [Figures in (1) to (19) be filled on the basis of such books of account], value of fringe benefits [(20)]
	(b) If some employees are based outside India and separate books of account are not maintained for Indian and foreign operation. [Figures in (1) to (19) be filled on the basis of such books], -
	(i) Number of employees based in India
	(ii) Total number of employees both in and outside India
	(iii) Value of taxable fringe benefits [column 20 x column 23(c)(i) ÷ column 20(c)(ii)
	SCHEDULE N. Advance Fringe Benefit Tax (if applicable)
	Name of the Bank BSR Code of Bank Date of deposit Serial No. of Amount (Rs.) Branch Branch (7 Digit) (DDMMYY) challan
	Branch (7 Bight) (BBWWTT) challan
_	
	Date of installment On or before September 15 On or before December 15 On or before March 15 On or before Marc
Α	Amount
	Total Advance Fringe Benefit Tax paid
	Schedule O. Fringe Benefit Tax paid on self-assessment (If applicable)
	Name of the Bank BSR Code of Bank Date of deposit Serial No. of Amount (Rs.) Branch Branch (7 Digit) (DDMMYY) challan
-	
	Total Fringe Benefit Tax paid on self-assessment